## GOVERNMENT OF INDIA MINISTRY OF EXTERNAL AFFAIRS **RAJYA SABHA UNSTARRED QUESTION NO-561** ANSWERED ON- 24/07/2025

## **RENOUNCEMENT OF INDIAN CITIZENSHIP**

561. SHRI ANIL KUMAR YADAV MANDADI:

Will the Minister of EXTERNAL AFFAIRS be pleased to state :-

(a) whether Government is aware of the fact that number of Indian who relinquished their Indian Citizenship is increasing since 2019;

(b) if so, the details thereof;

(c) whether Government undertakes thorough checkup/survey/inspection before acceding to the request of relinquishment of Indian Citizenship by an individual;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

## ANSWER

## THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI KIRTI VARDHAN SINGH)

(a & b) As per the information available with the Ministry, the number of Indians who gave up their Indian citizenship was 1,44,017 (in 2019); 85,256 (in 2020); 1,63,370 (in 2021); 2,25,620 (in 2022); 2,16,219 (in 2023) and 2,06,378 (in 2024).

(c to e) For renouncing Indian citizenship an applicant has to apply online at the portal https://www.indiancitizenshiponline.nic.in. The competent authority concerned, the District Collector (in India) or Consular Officer (outside India) in Indian Mission/Post, as the case may be, shall verify the original passport and other details. The competent authority, after satisfying itself that all the particulars mentioned in the declaration form submitted by the applicant are correct, the requisite documents are uploaded and made available to all stakeholder agencies/ departments of the Government of India for their inputs/remarks to be submitted on the online module within 30 days. The competent authority would then approve renunciation certificate in the online module after 30 days of acknowledgement, after it is satisfied about the correctness of the particulars of the declaration made by the applicant and if there is no adverse comment/report from any of the agencies/departments.